

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 130 of 2020

In the matter of:

Anil Ramchandra Bakshi & Ors.

....Appellants

Vs.

Roopa Bhandare & Ors.

...Respondents

Present

For Appellants:

Mr. Shayam Divan, Sr. Advocate.

**Mr. CK. Nandakumar, Mr. Goutham Shivshankar &
Mr. Raghuram Cadambi, Advocates.**

For Respondents:

Mr. Harisha S.R., Advocate for R-1.

ORDER
(Virtual Mode)

26.08.2020: Heard Learned Counsel for the Appellants. He submits that the Respondent No.- 1 is filed the 'Civil Suit No.- 119/ 2009 in the Court of Principal Senior Civil Judge Belagavi and for the same relief filed the Company Petition before the National Company Law Tribunal, Bengaluru Bench. Learned Tribunal by the Impugned Order dated 14.01.2020 dispose off the Petition which is adversely affect the rights of the Appellants.

Also heard on I.A. No. 1875/ 2020 an application for seeking condonation of delay in refiling the Appeal.

Learned Counsel for the Appellants submits that the Appeal is filed within limitation, however, the Office has pointed out some defects. Due to 'COVID Pandemic' there is some delay in refiling the Appeal. Delay is bonafide, therefore, it may be condon.

Let notice be issued to Respondents by speed post. Requisite alongwith process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of the Respondents, then notice be issued through e-mail.

Let the 'Appeal' be fixed for consideration of I.A. No. 1875/2020 and **'For Admission' on 22nd September, 2020.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

Sim/nn